

V

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2547/2002

New Delhi, this the 1st day of October, 2002.

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Ravinder Singh S/O Karan Singh,
C/O L-407 Shakurpur, J.J. Colony,
Delhi. ... Applicant

(By Ms. Madhu Kapoor, Advocate)

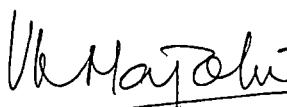
-versus-

1. Government of NCT of Delhi
through its Secretary,
Directorate of Social Welfare-I,
Canning Lane, K.G.Marg,
New Delhi.
2. Superintendent,
Hostel for College Going Blind Students,
Dept. of Social Welfare,
Govt. of Delhi, Kingsway Camp,
Delhi-110009. ... Respondents

O R D E R (ORAL)

The learned counsel of applicant seeks to withdraw
this O.A. with liberty to seek appropriate remedial
course in relation to order dated 23.8.2002 passed in
O.A. No.1553/2000.

2. This O.A. is dismissed as withdrawn, with
liberty.


(V. K. Majotra)
Member (A)

/as/